

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 28 of 2020

Bharti Sahis

.... Petitioner(s).

Versus

1. State of Jharkhand
2. Secretary Dept. of Home, Govt. of Jharkhand, Project Building, Dhurwa, Ranchi
3. Superintendent of Police, East Singhbhum, Jamshedpur, PO & PS Bistupur, Dist. East Singhbhum
4. Deputy Superintendent of Police, East Singhbhum, Jamshedpur, PO & PS Bistupur, Dist. East Singhbhum
5. Officer In charge, Mahila, P.S, Jamshedpur, East Singhbhum

.... Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Ms. Neeta Krishan, Advocate

FOR THE STATE : Mr. Yogendra Prasad, APP

02/24.06.2020

During course of argument, counsel for the State submits that on 14.5.2020 charge-sheet has already been submitted against Rohit Kumar and final form has been submitted exonerating Mr. Amit Kumar.

On the aforesaid submission, counsel for the petitioner seeks permission to withdraw this application.

Permission is accorded.

Accordingly, this criminal writ application stands dismissed as withdrawn.

(ANANDA SEN , J)